

PART B.—PROCEDURE FOR MAKING RULES UNDER PART X OF THE CODE OF CIVIL PROCEDURE

Registrar shall order minutes of the Rule Committee to be placed before Judges' meeting.

1. As soon as the minutes of a meeting of a Rule Committee have been signed, the Registrar (who is also the Secretary of the Rule Committee) shall endorse upon them an order that a copy be placed before a meeting of the Judges on a specified date.

Procedure when Registrar omits to pass such an order.

2. In the event of the minutes of the Rule Committee reaching the office without such an endorsement, the attention of the Registrar shall be drawn to the omission forthwith.

Registrar shall cause the Rules framed to be published in Gazettes inviting objections.

3. If the Judges decide that the recommendations are to be accepted and a Rule made, the Registrar shall cause the rule, in the form in which it has been framed by the Judges to be published for objections in the Punjab Gazette and in the Gazette of India (for the Union Territory of Delhi).

Rules with objections shall be laid before Judges' meeting.

4. On the termination of the period fixed for objections, the Registrar shall again lay the Rule, with objections, if any, before a meeting of the Judges.

Sanction of the Punjab and Delhi Governments to be obtained.

5. If the Judges decide to make the rule, the Registrar shall apply simultaneously to the Punjab Government and the Government of India (as the Government for the Union Territory of Delhi) for the approval of the rule in the form in which it has been framed.

Sanctioned rule to be published In Gazettes.

6. When the approval of these Governments has been received, the Registrar shall cause the rule to be published in the Punjab Gazette and in the Gazette of India (for the Union Territory of Delhi). If the rule has been approved by the two Governments in different forms and the High Court has no objection to the changes proposed, the Register shall cause the rule to be published in the Gazettes of Punjab Government and Government of India in the forms approved by the respective Governments.

7. After publication in the Gazette a correction slip (a) to the Rules and Orders of the High Court and (b) to the pamphlet entitled Rules made by the Punjab High Court under section 122 of the Code of Civil Procedure (1956 edition)" shall be prepared and issued according to the form approved by the Punjab Government. If the rule has been approved in a different form for the Union Territory of Delhi, a note to that effect shall be added in the correction slip.

Sanctioned rule to be inserted in Rules and Orders of the High Court, etc.